

IN THE INCOME TAX APPELLATE TRIBUNAL 'B' BENCH, PUNE

SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. GODARA, JUDICIAL MEMBER

ITA No. 26/PUN/2020 : A.Y. 2011-12

The Dy. CIT Cent. Cir. 2(1), Pune

Appellant

Vs.

Poona Dal and Oil Industries Pvt. Ltd.
103-104 Industrial Estate, Hadapsar,
PUNE – 411 013

PAN : AABCP 2950 L

Respondent

Appellant by : Shri M.G. Jasnani
Respondent by : Shri Suhas Bora

Date of Hearing : 01-06-2022

Date of Pronouncement : 06-06-2022

ORDER

PER S.S. GODARA, JM :

This Revenue's appeal for AY 2011-12 is against the order of the CIT(A) 12, Pune dated 28-10-2019 passed in case No. PN/CIT(A)-12/10268/2018-19 involving proceedings under Section 143(3) r.w.s. 147 of the Income Tax Act, 1961, in short "the Act".

2. Heard both the parties. Case file perused.

3. It emerges at the outset that the assessee has placed on record its letter dated today itself to have availed for settlement under Direct Tax Vivad Se Vishwas Scheme 2020 regarding the dispute in the issue canvassed at the revenue's behest in the instant appeal. It has further filed on record form Nos. 3 and 5 issued by the designated authority dated 26-10-2020. The Revenue is very fair in not disputing correctness of this intervening settlement development. We thus accept the assessee's above stated letter and dismiss the Revenue's appeal hereinabove as rendered infructuous.

3. This Revenue's appeal is dismissed as rendered infructuous in above terms.

Order pronounced in the open Court on this 6th June 2022.

Sd/-
(R.S. SYAL)
VICE PRESIDENT

sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

Pune; Dated : 06th June 2022
Ankam

Copy of the Order forwarded to :

1. The Appellant.
2. The Respondent.
3. The Pr. CIT Central, Pune
4. The CIT(A)-12 Pune
5. The D.R. ITAT 'B' Bench Pune.
5. Guard File

BY ORDER,

/// TRUE COPY ///

Sr. Private Secretary
ITAT, Pune

		Date	
1	Draft dictated on	01-06-2022	Sr.PS/PS
2	Draft placed before author	01-06-2022	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on	06-06-2022	Sr.PS/PS
7	Date of uploading of order	06-06-2022	Sr.PS/PS
8	File sent to Bench Clerk	06-06-2022	Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		